

और प्रतिबन्धात्मक व्यापार प्रथा अधिनियम 1969 के अन्तर्गत केन्द्रीय सरकार द्वारा जांच भी की जाती है और जहां आवश्यक समझा जाता है, अपनी स्वीकृति देने से पहले सरकार द्वारा एकाधिकार और प्रतिबन्धात्मक व्यापार प्रथा आयोग से सलाह भी मांग ली जाती है।

**Competition among Nationalised Banks for Institutional Deposits and big loan Accounts**

5436. SHRI PILOO MODY:

SHRI JYOTIRMOY BOSU:

Will the Minister of FINANCE be pleased to state:

(a) whether attention of the Government of India has been invited to a report in the 'Economic Times' of the 14th November, 1972 under the caption "Banks woo big parties, ignore the small man" saying that the nationalised banks are working at cross purposes and a war is on amongst them for institutional deposits and big loan accounts; and

(b) whether the report has been carefully examined by Government and if so, their reaction thereto?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN):

(a) Yes, Sir.

(b) It would not be correct to say that banks woo big borrowers and ignore small men. The number of borrowal accounts in regard to priority sectors (Agriculture, small scale industries, professional and self-employed persons, retail trade, small business etc.) has increased from about 3 lakh in June, 1969 to about 15 lakh in June, 1972 in the case of all public sector banks. Similarly, the number of deposit accounts currently is estimated to be about 350 lakhs as against 120 lakhs in 1968.

In the context of the current liquidity in the banking system, there have been some instances of loan accounts being shifted from one bank to another. This was discussed by the Governor, Reserve Bank with the heads of public sector banks on the 14th November, 1972. It was agreed there that a committee would go into the matter for evolving suitable guidelines in this regard. In the meantime, the Reserve Bank has advised all public sector banks that there should be no unhealthy competition among them and that they should not take over, from one another, credit limits of any party, aggregating Rs. 25 lakhs or more, by quoting rates of interest lower than those stipulated by their existing bankers.

**Import of Liquor**

5437. SHRI SHYAMNANDAN MISHRA: Will the Minister of FOREIGN TRADE be pleased to state the volume of import of liquor, year-wise, since 1969?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE): Calendar year-wise import figures are not available as import trade statistics are compiled by the Director General of Commercial Intelligence and Statistics, Calcutta, on financial year basis. Imports of alcoholic beverages during 1968-69 to 1972-73 (upto May, 1972) are given below:—

Years	Qty. in '000' litres	Value in Rs. '000'
1968-69	571	6912
1969-70	384	4910
1970-71	252	2911
1971-72	178	2406
1972-73 (upto May, 1972)	21	31